

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3097.  
TO BE ANSWERED ON MONDAY, THE 31<sup>ST</sup> DECEMBER, 2018.**

**IMPLEMENTATION OF EODB**

**3097. SHRI GAURAV GOGOI:  
SHRI JYOTIRADITYA M. SCINDIA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government has recently decided to make “Ease of Doing Business” in every district of the country;
- (b) if so, the details thereof along with the strategies to be adopted in this regard;
- (c) whether “Ease of Doing Business” has shown any positive results since its implementation; and
- (d) if so, the details thereof?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI C.R. CHAUDHARY)**

- (a) & (b):** Yes, Madam. The Department of Industrial Policy and Promotion has developed a Reforms Action Plan for districts identifying important government services that are delivered through district administration. Some of the important areas covered under the Reforms Action Plan are given in the Annexure. These reforms are identified in consultation with State Governments.
- (c) & (d):** Yes, Madam. The Department of Industrial Policy & Promotion has been monitoring two segments of the business Reforms. The first segment relates to India’s efforts in improving its rank in World Bank’s Doing Business Report. In the Doing Business Report released in 2014 India was ranked 142 among 189 countries. As a result of reforms undertaken by the Government, India now ranks at 77 among 190 countries in the Doing Business Report 2019 released by the World Bank Group on 31<sup>st</sup> October, 2018. Since 2014 India has improved its rank in 8 indicators recording an impressive jump of 65 places in last 4 years.

The second segment in which business reforms are implemented relate to activities covered by State Governments. The Department of Industrial Policy and Promotion shares a Business Reform Action Plan for implementation. The Plan is prepared in consultation with the State Governments which are actively participating in the reform exercise. So far, three rounds of reforms and assessments have taken place. The scores of implementation of Business Reforms Action Plan have improved significantly. While there was no State which scored more than 75% in the first round of assessment released in 2015, 18 states scored 80% or more in the latest round of assessment release on 10<sup>th</sup> July, 2018.

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## ANNEXURE

### ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.3097 FOR ANSWER ON 31<sup>ST</sup> DECEMBER, 2018

Important areas covered under the Reforms Action Plan for Districts

- I. Starting Business
  - (a) Registration of Cooperative Societies
  - (b) Registration of Contractors for Works and Services
  - (c) Trade Licences and Renewal thereof
  
- II. Urban Local Body Services
  - (a) Obtaining Water Connection
  - (b) Obtaining Sewer Connection
  - (c) Certificate of non availability of water from water supply agency required for NoC for water abstraction from Central Ground Water Authority/ Relevant Authority
  - (d) NoC for water abstraction from Central Ground Water Authority/ Relevant Authority
  - (e) Road Cutting Permission
  - (f) Inspection carried out for (a) granting road cutting permission and (b) verification to ensure proper restoration
  
- III. Land Reform Enabler
  - (a) Encumbrance Certificate
  - (b) Measurement/ Demarcation of Land
  - (c) Change of Land Use
  - (d) Certificate of Land Use
  
- IV Land Administration and Property Registration Enablers
  - (a) Property Registration – Online system
  
- IV. Obtaining approval for construction
  - (a) Construction Permit - Online System
  - (b) NOC from Fire Department (prior to commencement of construction activities)
  
- V. Paying Taxes
  - Property Tax/Vacant Land Tax
  
- VI Miscellaneous
  - (a) Certificate for Verification of Weights & Measures and Its Renewal
  - (b) Certificate of Non-Forest land
  - (c) Letter for Distance from Forest
  - (d) NoC from Municipality or other Local Body for State License for Food Business
  - (e) Health NoC by Municipality/ Panchayat for Food Registration Certificate

- (f) Registration for provisional/ permanent certificate for clinical establishment under Clinical Establishments (Registration and Regulation) Act & its Renewal
- (g) Registration under PC&PNDT Act, 1994 (Amended, 2003) (For 5 years) & its Renewal
- (h) NOC required for setting up of explosives manufacturing, storage, sale, transport
- (i) NOC required for setting up of petroleum, diesel & Naphtha manufacturing, storage, sale, transport
- (j) License for Sale of Crackers
- (k) Transfer of vehicle registration
- (l) Goods Carriage Permit
- (m) Issuing Vehicles Fitness Certificate
- (n) Approvals for setting up Hostel
- (o) Approval for setting up and operating a Play School
- (p) Registration of schools under Right to Education
- (q) NoC for setting up CBSE School
- (r) Mining lease/ Composite License/ Non-exclusive Reconnaissance Permit
- (s) Issue of letter of intent in case of fresh lease (for environmental clearance - category B2- Less than 5 acres)
- (t) NoC for soil excavation /filling
- (u) Licensing for Auditorium/ Places of Public Amusement / Performance for Public Amusement (as applicable)
- (v) Cinematograph License & License for Screening a Films (as applicable)
- (w) Licenses/ permits issued by the State Excise Departments like a. Wholesale Vendor Licenses b. Import Permits c. License for Retail Sale d. License for Setting up Distilleries e. License for Setting up Bottling Plant
- (x) Licenses/authorizations required for sale/ storage of fertilizers under Essential Commodities Act, 1955 (in accordance with Fertilizer Control Order)
- (y) Licenses/authorizations required for sale/ storage of commodities (other than fertilizer) under Essential Commodities Act, 1955 (as applicable)
- (z) Application for grant of license under Insecticide Act, 1968 for manufacture, storage and sale of insecticides and pesticides and its renewal
- (aa) Grant of license for 'Fair Price Shops' under the relevant act and its renewal.

VI. Grievance Redressal/ Paperless Courts and Law & Order

- (a) Filing of disputes under Revenue Courts
- (b) Resolution of Grievances.

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